

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.102- C.P.(IB)/269(AHM)2023
ITEM No.103- IA/487(AHM)2024
in
C.P.(IB)/269(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s

Honest Derivatives Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 29/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. M.A Gogia, Adv.
For the Respondent : Mr. Abeer Chawla, Adv. (Proxy)

ORDER

Learned proxy counsel appears for the respondent and submits that due to bereavement in the family of the main counsel of the respondent could not be able attend hearing today. Hence, request for adjournment which is not opposed by the counsel for the applicant. Accordingly, on the request of the proxy counsel for the respondent matters stands adjourned.

Re-list on 13.05.2024

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)